

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.317
IB-46(ND)/2022

IN THE MATTER OF:

Bank of Baroda

Vs.

M/s.Yogesh Maheshwari

.... **APPLICANT/PETITIONER**

.... **PERSONAL GUARANTOR**

SECTION

U/s 95(1)

Order delivered on 16.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

PRESENT:

For the Applicant/RP : Adv. Abhishek Anand, Adv. Mohak Sharma, Adv.
Nikhil Jain, Adv. Supriyo Banerjee, for the RP

For the Respondent :

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble
Members.

Put up on 22.02.2023.

Sd/-
(Court Officer)